

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 104  
C.P.(IB)/9(AHM)2021

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India  
V/s  
Shree Rajeshwaranand Paper Mills Ltd

.....Applicant

.....Respondent

**Order delivered on ..20/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

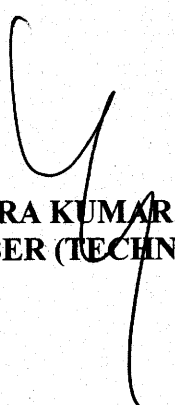
For the Financial Creditor : Mr. Baiju A Nair  
For the Corporate Debtor : Mr. Natasha Dhruvan shah


**ORDER**

We direct learned counsel for the corporate debtor to file affidavit in reply within seven days by giving copy to the other side and other side may file rejoinder within seven days.

We direct parties to upload pleadings and submissions on **E-portal** within **Seven (7)** days, if already not uploaded.

Matter stands adjourned to 23.08.2021.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

SK